

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1064/2021**

This the 20th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Kuldeep Kumar Ambardar Age 62 years, S/o Late Sh. Makhan Lal Ambardar. R/o  
89/7A Manorama Vihar Bohri Jammu-180002.

.....Applicant

(Advocate:- Mr. M K Raina)

**Versus**

1. U.T. of J&K through Commissioner Secretary to Government Agriculture Production Department, Civil Secretariat, Srinagar,-190001.
2. Secretary to Govt. Horticulture Department, Civil Secretariat, Srinagar-190001.
3. Director Horticulture Srinagar, Convent Road, Rajbagh, Srinagar-190008.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that the case is squarely covered by the judgement of Hon'ble High Court of Jammu & Kashmir at Srinagar dated 23.09.2013 in SWP No. 955 of 2011 titled Shoukat Ahmad and ors Vs State of Jammu and Kashmir and ors and it can be disposed of accordingly.

2. We have heard Mr. M K Raina, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.



3. The O.A. is disposed of with direction to the respondents to consider the case of the applicant and see whether it is covered by the judgement relied upon by the applicant and take a decision in accordance with law. Let this exercise be completed within two months from the date of receipt of a certified copy of this order.



4. It is made clear that we have not entered into the merits of the case. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*